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ITEM NO.39

COURT NO.2

SECTION IIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3000/2009

(From the judgment and order dated 07/01/2009 in CRLR No. 1312/2007  
of The HIGH COURT OF M.P. AT JABALPUR)

LALA @ MAHESH

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(With appln(s) for bail, stay and exemption from filing O.T.)

Date: 29/05/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE DEEPAK VERMA  
(VACATION BENCH)

For Petitioner(s) Mr. Merusagar Samantaray, Adv.

For Respondent(s) Ms. Supriya Jain, Adv.

UPON hearing counsel the Court made the following  
ORDER

Four weeks' time is granted to file counter affidavit. Rejoinder  
affidavit to be filed within three weeks thereafter.

In the meantime, the petitioner shall be released on an interim bail, to  
the satisfaction of the concerned trial court.

(S. Thapar)  
PS to Registrar

(Indu Satija)  
Court Master

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